

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4403

ANSWERED ON:17.04.2001

COMMITTEE TO PROBE ILLEGAL CUSTODY OF INMATES IN ORPHANAGE

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether the National Commission for Women has set up a committee to inquire into illegal custody of inmates in an orphanage under Hennur Banasvadi Police Station area in Bangalore city;

(b) if so, whether the Committee has submitted its report;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN)

(a) & (b) Yes, Sir.

(c) & (d) The report of the inquiry Committee has since been sent to the Government of Karnataka by NCW to take action against those found guilty by the Committee. However, the children have been shifted to juvenile home. The concerned party has filed a writ petition for the custody of 20 children. The National Commission for Women is also one of the respondents. At the hearing on 1.2.2000, the court was satisfied that the petitioner had no legal rights seeking the custody of the children. On 2.2.2001, affidavits were filed on behalf of the Government of Karnataka and the State of Manipur bringing out the steps that would be taken to ensure safe transit of the children to their home state. The Court dismissed the writ petition filed by the party.